

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL PRINCIPAL BENCH

(IB)-992(ND)/2018

IN THE MATTER OF:

M/s. Axis Electricals Components Pvt. Ltd.

...Petitioner/Applicant

v.

M/s. Punj Lloyd Ltd.

...Respondent

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.08.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

PRESENTS:

For the Petitioner : Mr. Vikas Tiwari with Mr. Neeraj Kumar
Gupta, Advs.

For the Respondent : Mr. Manish Shekhari, Adv.

ORDER

Ld. Counsel for the respondent states that the parties are negotiating a settlement and therefore sometime be granted.

Reply to the petition be filed and pendency of talks for settlement would not be an excuse for not completing the pleadings. Reply be filed within ten days with a copy in advance to the counsel for the petitioner.

List on 26.09.2018.


(M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)